



**HARYANA STATE POLLUTION CONTROL BOARD**  
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No. HSPCB/SR/2024/2742

Dated:05/03/2024

To

The Registrar,  
National Green Tribunal,  
New Delhi

**Sub. Reply on the behalf of respondent no. 3 (Haryana State Pollution Control Board) and 4 ( District Magistrate, Sonipat) in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/12/2023.**

Ref. Hon'ble NGT order dated 22/12/2023.

In this connection, please find enclosed herewith the Reply on the behalf of respondent no. 3 (Haryana State Pollution Control Board) and 4 ( District Magistrate, Sonipat) in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/12/2023 for kind consideration of the Hon'ble Tribunal.

DA/ Copy of Reply with all Annexures.

Regional Officer,  
Sonipat Region.

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 463 of 2023**

**IN THE MATTER OF:**

**Dr. Lokesh Kumar**

**...Petitioner**

**Vs**

**State of Haryana**

**...Respondents**

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Dated: 05.03.2024

Place: Sonipat

Regional Officer,  
HSPCB, Sonipat

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**Reply on the behalf of respondent no. 3 (Haryana State Pollution Control Board) and 4 ( District Magistrate, Sonipat) in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/12/2023.**

### 1. Back ground and Directions of Hon'ble NGT:

The matter in OA No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, is related to drain No. 6 and 8 flow parallel in Sonipat/Kundli. It is alleged that Drain No. 6, which is maintained by the Irrigation and Flood Control Department of Haryana is filled with trash, garbage, silt, litter and sludge. It is further alleged that Drain No. 6 is not cleaned and dredged regularly. Being poorly maintained drain No. 6 is in a very critical degradation condition. Water flowing in Diversion Drain no 8 is comparatively clean which merges into Yamuna River. Drain No. 6 overflows and leaches to Diversion Drain no 8 and pollutes the same. It is further alleged that due to intrusion of highly polluted waste water from drain No. 6 water treatment plants in Delhi have to be closed. The applicant has prayed for issuance of directions for dredging and cleaning of drain No.6.

In the above said matter, Hon'ble NGT vide order dated 02/08/2023 directed as under:-

*"5. Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action on urgent basis. Accordingly, we constitute a Joint Committee comprising of Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB) and Delhi Jal Board (DJB) and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*

*6. Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*7. List for further consideration on 08.11.2023.*

*8. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the MoEF&CC, CPCB, HSPCB and DJB by e-mail for requisite compliance.*

In compliance of the above said orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:-

- i) Dr. Suneel Dave, Director, Central Pollution Control Board(CPCB), Regional Directorate, Chandigarh
- ii) Sh. Vimal K. Hatwal, Additional Director, MoEF & CC, Regional Officer, Chandigarh.
- iii) Sh. Ravinder Kumar, SE(WW)-I, Delhi Jal Board, New Delhi
- iv) Sh. Pardeep Singh, Regional Officer, Haryana State Pollution Control Board, Sonipat.

It was directed by this Hon'ble Tribunal that joint committee have to undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action. Therefore the Joint Committee visited the site on 25.09.2023 and the report of the Joint Committee was filed by HSPCB vide email dated 06.11.2023.

It is pertinent to mention here that the respondent no. 3 i.e. Haryana State Pollution Control Board was not only the co-coordinating agency but was also the member of the Joint Committee constituted by the Hon'ble Tribunal vide order dated 02.08.2023. The factual position of the Drain no. 6 and Diversion Drain no 8 mentioning the ground level reporting of all the facts including the status of STPs/CETPs, Action taken against non complying STPs/CETPs, Point sources of untreated discharge with time bound action plan and all the suggested remedial measures need to be taken by the concerned authorities have already been submitted through the report of the joint committee on 06.11.2023. Thereafter subsequently considering the seriousness of the matter, HSPCB has arranged to hold a meeting of all the Heads/Administrative Secretaries of all stakeholder Departments/Agencies under the chairmanship of Shri. Sanjeev Kaushal, IAS, Chief Secretary, Haryana on 29.01.2024 in the Main Committee Room, Haryana Civil Secretariat, Chandigarh and the issues raised by the Joint Committee in report dated 06.11.2023 were discussed in detail. All the stake holder departments were directed to immediately take the remedial steps suggested by the Joint Committee and to submit the report to HSPCB. The copy of the minutes of the meeting is attached as **Annexure-1**.

1. The inlet of the inverted siphon has been repaired by the Irrigation & Water Resource Department and the mixing of the effluent from Drain no 6 to Diversion Drain no 8 from the inlet of the siphon is stopped. The before and after photographs are attached as **Annexure – 2**.
2. The clogging of the inlet of the inverted siphon has been cleared resulting that there is no overflow and mixing with the water in the Diversion Drain no 8, due to partial clogging of the inlet of inverted siphon.
3. The Irrigation & Water Resource Department has done the dredging/desilting of the Drain no 6 in the complete stretch of parallel flowing of the Drain no 6 and Diversion Drain no 8 which results in significant increase in the carrying capacity of Drain no. 6.
4. The Irrigation & Water Resource Department has proposed conversion of Drain no. 6 into closed conduit pipeline in the bed of Diversion Drain no 8 from RD 53500 to RD 29400 to prevent intermixing of waste water from Drain no. 6 to raw water of Drain no.8 and the tender for the same has been opened on 02.03.2023 and financial bids are in process of approval.
5. Fresh survey of the Drain no. 6 have been conducted by the team of HSPCB and Irrigation & Water Resource Department and it was found that still there are 21 no of point sources of untreated discharge exists in the Drain no. 6, out of which 17 no of point sources are related to Municipal Corporation Sonipat and 04 no of point sources are related to Villages and to be tapped by Panchayat Raj Department. Time Bound action plan for tapping of these point sources of untreated discharge has been submitted by the concerned authorities and copy of the same is attached as **Annexure -3**.
6. The up gradation work of the 7 MLD STP Gannaur, Sonipat which was reported as non complying in the report of Joint Committee has been completed and now this STP is complying. The copy of the latest analysis report is attached as **Annexure-4**.
7. The Upgradation work of 16 MLD non complying CETP at Barhi, Sonipat has been escalated to the maximum possible extent and work is likely to be completed by 31.03.2024.

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8. HSIIDC has set up a new 10 MLD CETP at Barhi, Sonipat, which is likely to be operational by 10.03.2024, which will reduce the effluent load and significantly improve the performance of 16 MLD CETP at Barhi, Sonipat.
9. HSPCB has also engaged Punjab Biotechnology Incubator, Mohali for the toxicological study of the Drain no. 6 as suggested by the Joint Committee in its report. Preliminary survey of the drain no. 6 has been conducted by the Joint Team of the HSPCB and Scientists of PBI, Mohali on 28.02.2024. Sampling locations has been identified by the Team keeping in view all the aspects. Toxicological study will be completed tentatively within 02 months.
10. HSPCB has also done monthly monitoring of drain no.6 and diversion drain no. 8 at the upstream and down stream of the drains so that the trend of water quality of the drains can be ascertained and immediate action can be taken on the responsible departments/agencies to take necessary remedial measures.

The reply is submitted on the behalf of respondent no. 3 & 4 for kind consideration of the Hon'ble Tribunal.

Regional Officer,  
HSPCB, Sonipat



HSPCB

## HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Website – [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail: [hspcbwatercell@gmail.com](mailto:hspcbwatercell@gmail.com)

Ph: 0172-2577870-873

HSPCB/WC/2024/9768-9776

Dated:29.02.2024

To

1. Additional Chief Secretary to Government, Haryana, Industries & Commerce Department, Govt. of Haryana, Chandigarh.
2. Additional Chief Secretary to Government, Haryana, Environment, Forests & Wildlife Department, Govt. of Haryana, Chandigarh
3. Additional Chief Secretary, Development & Panchayat Department, Govt. of Haryana, Chandigarh.
4. Additional Chief Secretary, Public Health Engineering Department, Govt. of Haryana, Chandigarh.
5. Commissioner and Secretary, Irrigation Department, Govt. of Haryana, Chandigarh
6. Commissioner and Secretary, Urban Local Bodies Department, Govt. of Haryana, Chandigarh
7. Chief Administrator, Haryana Shaheri Vikas Pradhikaran, Panchkula
8. Deputy Commissioner, Sonapat
9. Regional Officer, Sonapat

**Sub: Minutes of the meeting held on 29.01.2024 at 03:30 PM under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana with Heads/ Administrative Secretaries of Stakeholder Departments/ Agencies in Main Committee Room, Haryana Civil Secretariat, Sector-1, Chandigarh in the matter of OA No. 463 of 2023- Dr. Lokesh Kumar Vs State of Haryana & Others.**

Kindly refer to the subject noted above.

In this connection, I have been directed to enclose herewith the copy of minutes of the meeting held on 29.01.2024 at 03:30 PM under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana with Heads/ Administrative Secretaries of Stakeholder Departments/ Agencies in Main Committee Room, Haryana Civil Secretariat, Sector-1, Chandigarh in the matter of OA No. 463 of 2023- Dr. Lokesh Kumar Vs State of Haryana & Others to discuss the issue raised by Sh. Rahul Khurana, Advocate vide his letter dated 13.01.2024 for information and compliance please.

DA/As above

*John*  
Sr. Env. Engineer (HQ)  
For Chairman

**Minutes of the meeting held under the Chairmanship of Chief Secretary, Haryana on 29 January 2024 at 3:30 PM in Main Committee Room, Haryana Civil Secretariat, Sector-1, Chandigarh with regard to order dated 22 December 2023 in O.A No. 463 of 2023 in the matter of Dr. Lokesh Kumar Vs State of Haryana & Ors.**

The list of the participants is as per **Annexure-1**.

2. It was apprised that OA No. 463 of 2023 in the matter of Dr. Lokesh Kumar Vs State of Haryana & Ors is regarding the issue of water pollution in drain No. 6 and 8 at Sonipat, wherein, it has been mentioned that polluted water falling in drain No. 6 gets mixed with clean water of parallel drain No. 8, whereby water treatment plant at Delhi receives raw water for supply of drinking water in Delhi. The mixing of polluted water with clean water of drain No. 8, affects the functioning of water treatment plant.
3. It was further informed that the Joint Committee constituted by NGT submitted its report to the National Green Tribunal on 6 November 2023 highlighting the following points relating to pollution in drain No. 8.
  - i. Drain No.6 is carrying the treated/untreated effluents from various sources of District Sonipat.
  - ii. Dredging of drain No. 6 is periodically done by the Municipal Corporation, Sonipat in the municipal limits and by the Irrigation & Water Resources Department outside MC limits. Last dredging was done in the month of June, 2023.
  - iii. The effluent discharged from drain No. 6 is not being completely carried through inverted siphon and at the inlet of siphon, the discharge was found overflowing and mixing with water in drain No. 8, possibly due to partial clogging of inlet of inverted siphon under designed system.
  - iv. The common wall/bund provided to maintain separate flow between drain No. 6 and 8 was found of insufficient height and was also damaged at many

- points/stretchches resulting in mixing of waste water of drain No. 6 with clean water of drain No. 8.
- v. The value of ammonical nitrogen in all the samples collected from the drain No. 6 was high (2.24 to 16.24 mg/l).
  - vi. Drain No. 6 was carrying highly coloured effluent, which is an indicator of severe water pollution.
  - vii. Detailed toxicology study required to be undertaken by an institute of repute to understand the impact that has caused on ecological system of canal carrying river water deemed to be used for drinking purposes at downstream.
  - viii. Untreated waste water of MC Sonipat as well as 31.48 MLD untreated sewage from 27 untapped discharge sources with BOD level ranging between 58 mg/l to 260 mg/l, are discharged into drain No. 6.
4. The Officers of HSPCB informed that fresh survey has been conducted and it has been observed that presently, 19 untapped discharge points exist, out of which, 16 points have been tapped by diverting the untreated sewage of these points to nearby STPs. 03 remaining points shall be diverted to STP by 31 March 2024. It was further submitted that the treated/untreated discharge of Panipat, Gohana, Samalkha and Karnal area is discharged into drain No.2 leading to drain No.6 and adequate steps are required to be taken to treat the wastewater of these towns before their discharges into drain No.6. It was also informed that untreated discharge of sewage/waste water through tankers is also discharged into drain No.6 and deteriorating its further quality.
5. Deputy Commissioner, Sonipat informed that all the untapped discharge points shall be tapped by 31 March 2024. The augmentation work of 30 MLD STP shall be completed by 31 March 2024. It was also emphasized that the utilization capacity of 25 MLD STP at Kakroi be enhanced by suitable interventions.
6. MD, HSIIDC submitted that upgradation work of 16 MLD CETP shall be completed by 31 March 2024 and it is assured that all the CETPs of Sonipat area are operated efficiently and effectively to meet with the standards prescribed by the MoEF&CC at all the time. But presently not working for want of CTO. ACS, Environment assured that they should apply for CTO immediately and conditional/ short

term CTO shall be granted by HSPCB. It was also apprised that illegal tankers are plying in Sonapat and dumping industrial waste in drains, rivers, road side, etc. ACS, Environment suggested that the land looked industries can be inspected by HSPCB on complaint basis. CS desired that in addition, the action be taken on illegal tankers also by the administration and police.

7. HOD(Spl.)-EIC, Irrigation informed that requisite civil repairs and cleaning of Inverted Syphon has been done properly. Internal clearance of New Drain No. 6 has been initiated by engaging two poeklane machines and would be completed by 28 February 2024. Further, for solving this problem permanently, tender for construction of closed conduit pipeline for disposal of untreated effluent of Drain No. 6 in the bed of Diversion Drain No. 8 from RD 53500 to RD 29400 at an estimated cost of Rs. 41.14 crore has been invited and will be opened on 19 February 2024.

8. After detailed deliberations, following decisions were taken:

- i. The Deputy Commissioner, Sonipat shall depute a team of officers of HSPCB, Irrigation and Water Resources Department, MC, Sonipat and HSIIDC to identify all the sewage/waste water discharge points into drain No. 6 and information be prepared in the following format within 10 days.

Sr.no.	Name of discharge point and its location	Discharge (m <sup>3</sup> /day) Name of officer responsible	Name & capacity of STP in which discharge is to be diverted	Timelines for diversion

- ii. MCs/PHED/HISVP/or any other executing department shall divert all the sewage/waste water discharge points to nearby by STPs by 31 March 2024 and shall ensure that no discharge point is entered into drain No. 6 after 31 March 2024. Irrigation and Water Resources Department shall co-ordinate the matter.

- iii. MC/PHED shall complete the augmentation work of 30 MLD STP of Sonipat and new STP of Samalkha by 31 March 2024.
- iv. HSIIDC shall complete the upgradation work of 16 MLD capacity CETP by 31 March 2024. The department shall also ensure that all the CETPs of Sonipat and Panipat area are operated effectively and efficiently to meet the prescribed standards. HSPCB shall monitor the performance of CETPs/STPs on monthly basis.
- v. Deputy Commissioner, Sonipat shall depute District Level Task Force to conduct surprise inspection along drain No. 6 and drain No. 8 on odd hours to catch the tankers discharging septage/waste water into these drains and FIR may be registered against the defaulting agency /person including owners of the tankers and report in this regard be prepared/ submitted to HSPCB.
- vi. Meeting be held with the concerned departments with regard to discharge of waste water/sewage of Panipat, Gohana, Samalkha and Karnal area into drain No. 2/other drains leading to drain No. 6 within 10 days and prepare action plan along with timelines for treatment of waste water/diversion of sewage/wastewater of these towns into existing STPs within one month.
- vii. HSPCB shall get conducted detailed toxicology study from an Institute of repute within 02 months to assess the impact on ecological system of canal carrying water used for drinking purposes at downstream areas.
- viii. The Irrigation Department shall also take penal action under the provision of Canal and Drainage Act and HSPCB shall extend assistance to Irrigation Department, if required.
- ix. On the next date of hearing, i.e., on 6 March 2024, the Commissioner Municipal Corporation, Sonipat and Engineering-in-chief, Irrigation and Water Resources Departments shall personally appear before the National Green Tribunal to apprise about the action taken by the departments to stop discharge in drain No. 6 and subsequently in drain No. 8.

The meeting ended with thanks to all participants.

Annexure-1

List of participants of meeting held under the Chairmanship of Chief Secretary, Haryana on 29 January 2024 at 3:30 PM in Main Committee Room, Haryana Civil Secretariat, Sector-1, Chandigarh with regard to order dated 22 December 2023 in O.A. No. 463 of 2023 in the matter of Dr. Lokesh Kumar Vs State of Haryana & Ors.

Sr. No.	Name and Designation
1.	Sh. Sanjeev Kaushal, IAS, Chief Secretary, Govt. of Haryana.....in chair
2.	Sh. Vineet Garg, IAS, ACS, Environment Department, Haryana Chandigarh
3.	Sh. Anand Mohan Saran, IAS, ACS, Industries, Haryana, Chandigarh
4.	Sh. Yash Garg, IAS, MD, HSIIDC, Panchkula
5.	Sh. Birender Singh, EIC, Irrigation Department, Haryana, Panchkula
6.	Sh. Shailender Singh, Chief Engineer, PHED, Panchkula
7.	Dr. Babu Ram, Technical Expert, HSPCB, Panchkula
8.	Sh. Anil Bhardwaj, District Attorney, Office of Chief Secretary, Haryana, Chandigarh
9.	Sh. JP Singh, SEE, HSPCB, Panchkula
10.	Sh. Pardeep Singh, RO, Sonapat
11.	Sh. Ranbir Singh, XEN, ULBD, Panchkula
12.	Sh. Manjeet Hooda, XEN, Irrigation, Haryana, Delhi

**Before Repair**



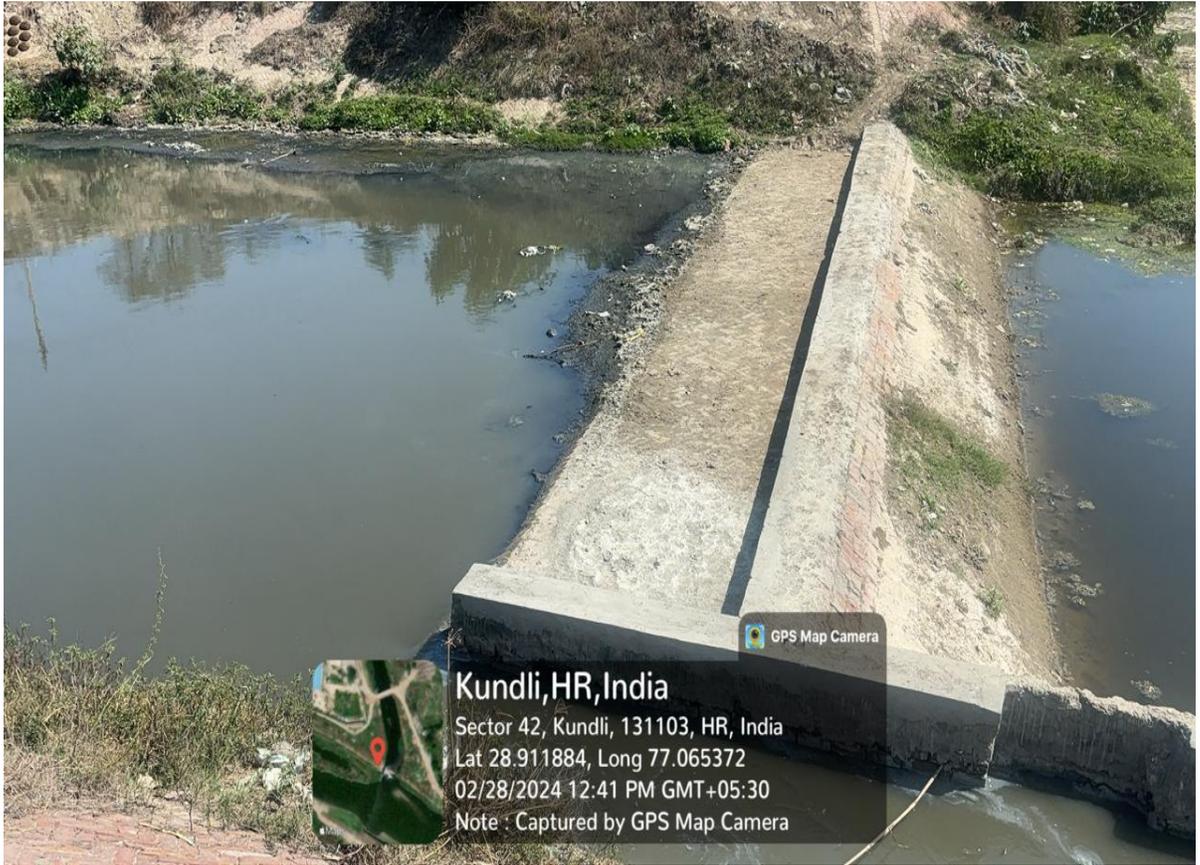
**During Repair**



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After Repair





Kundli, HR, India

Sector 42, Kundli, 131103, HR, India

Lat 28.911884, Long 77.065372

02/28/2024 12:41 PM GMT+05:30

Note : Captured by GPS Map Camera

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**Sub:- OA no. 463 of 2023 Dr. Lokesh Kumar vs State of Haryana and others.**

Municipal Corporation Sonipat was formed in the year 2015 by Notification No. 18/82/2015-3CI dated 06-07-2015. The total area within Municipal jurisdiction is 103.90 sq. Km having total population of 427270. In year 2018, Public Health Utilities were transferred to MC Sonipat. As per natural topographic MC Sonipat has been divided in two zone i.e eastern and western zone and there are two no. of STP's are in operation to treat the sewage water generated in the Municipal area i.e 30 MLD capacity STP at Rathdhana for eastern zone and 25 MLD capacity STP at Kakroi for western zone. In the year 2018 under AMRUT scheme work for laying of sewer network was taken up and this work has recently been completed by this corporation in the year 2023-24.

Against sewage treatment capacity of total 55 MLD, there is sewage generation of 50 MLD (approx.) in MC Sonipat area. This corporation has also taken up the work of construction of additional 3 MLD STP at Murthal which will be commissioned by 30.08.2024.

In addition to completing the work of laying of sewer network in various colonies, MC Sonipat has also taken up the work of tapping of sewage from open area/drains to sewer network.

Status of tapping of sewage as various point/locations of MC Sonipat is as under :-

**A :- Completed**

Sr No.	Name of work	Amount	Status of Work
1.	Augmentation of Sewerage Network in deficit area including all ancillary works, re-use of treated waste water along with O&M for 5 years in Sonapat Town Under AMRUT.	66.66 cr. (62.0 cr. Plus 4.66 cr. O&M cost)	Completed on dated 30.06.2023
2.	Providing sewerage system in left out area including O&M of one year during defect liability period and 5 year thereafter at Sonipat Town under AMRUT scheme.	28.81 cr. (28.0 cr. Plus 80.64 Lakhs O&M cost)	Completed on dated 30.09.2023

**B :- In progress**

Sr. No.	Name of work	Amount	Status of Work
1.	Providing Sewerage System from NH-1 to proposed STP and Construction of 3.00 MLD Sewage Treatment Plant on SBR Technology at Murthal under MC, Sonapat.	854.5 Lakhs	In progress

**The following points are raised by Irrigation Department detailed as follows :-**

Sr no.	Coordinates where sewage water flow into the Drain		Drain RD and Quantum of Sewage flow	Location	Time bound action plan for tapping of the points of discharged related to M.C. Sonipat
	Latitude	Longitude			
1	28.9801787	77.0384767	27420 0.5 MLD	Sector 12 to ITI chowk road bridge downstream side towards ITI chowk.	For tapping of existing line into main sewer line work has already been allotted vide HEWP/AC-69867 dated 26.02.2024 and work will be completed upto 30.04.2024.
2	28.980379	77.0383463	27500/R 3 MLD	Sector 12 to ITI chowk road bridge upstream side towards ITI chowk.	Work for tapping has been done only connection into main sewer trunk line is pending, which will be completed upto 31.03.2024

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3	28.9804409	77.038576	27500/L	Sector 12 to ITI chowk road bridge upstream side towards Sector 12 Chowk.	There is no sewage flow into the drain only storm water Sector 12, Sector 13, Sector 14 & Sector 15 area is flowing into the drain at the time of rainy season.
4	28.9933076	77.0269345	34370 12 MLD	Nandwani Nagar point	Work for diverting the sewage flow to Kakroi STP has already been allotted vide HEWP/AC-690993 dated 19.02.2024 and work will be completed upto 30.06.2024.
5	28.9950093	77.0256514	35130 0.1 MLD	Kabir Ashram Point	To stop the sewage flow, work will be completed upto 30.04.2024.
6	28.9947557	77.0256286	35015 3 MLD	Bus stand bridge upstream side towards Devi LalChowk.	The estimate for tapping of existing line into main trunk line has been framed which is under tendering process and work will be completed upto 30.06.2024.
7	28.9963896	77.0246838	35690 3 MLD	Delhi road bridge upstream side towards Mama BhanjaChowk	The estimate for tapping of existing line into main trunk line has been framed which is under tendering process and work will be completed upto 30.06.2024.
8	28.997182	77.0240853	36080	Bus stand	This point is related to Haryana Roadways and G.M. Roadways has intimated vide letter no. 7879/BC dated 28/02/2024 that sewage flow stopped.
9	28.9976412	77.0237896	36270	Bus stand	This point is related to Haryana Roadways and G.M. Roadways has intimated vide letter no. 7879/BC dated 28/02/2024 that sewage flow stopped.
10	28.9978881	77.0235543	36380	Bus stand	This point is related to Haryana Roadways and G.M. Roadways has intimated vide letter no. 7879/BC dated 28/02/2024 that to constructed ETP plant tender No. STP/SPT/Advt.2/BC for installation of 80 KLD ETP has been called and work will be started within one month.
11	28.9991893	77.0228254	37000 0.5 MLD	Beez market bridge upstream towards Beez market side.	Survey is being done for laying of new sewer line to divert the sewage/grey water into master sewer line and work will be completed by 31.12.2024.
12	29.0020812	77.0237216	38000 0.5 MLD	Murthal road bridge downstream side towards MurthalAdda	Survey is being done for laying of new sewer line to divert the sewage/grey water into master sewer line and work will be completed by 31.12.2024.
13	29.0021442	77.0239542	38000 0.5 MLD	Murthal road bridge downstream side towards GVM	Survey is being done for laying of new sewer line to divert the sewage/grey water into master sewer line and work will be completed by 31.12.2024.
14	29.0023034	77.0239341	38000 0.5 MLD	Murthal road bridge upstream side towards Murthal	Survey is being done for laying of new sewer line to divert the sewage/grey water into master sewer line and work will be completed by 31.12.2024.

15	29.0034028	77.0246613	38530	Shiv Colony Gali No.1	This sewage flow has already tapped and connected to master sewer line which is carrying sewage uptoRathdhana STP.
16	29.003467	77.0246231	38535 0.1 MLD	Housing Board Colony Gali No. 3, ward 5	Work for tapping and connected to master sewer line has already been allotted vide HEWP/AC-52764 dated 17.02.2024 and work will be completed upto 30.06.2024.
17	29.0057107	77.024719	39450 2.5 MLD	Shri ram puliya ward no. 5	Work for tapping and connected to master sewer line has already been allotted vide HEWP/AC-52764 dated 17.02.2024and work will be completed upto 30.06.2024.

As submitted above work of tapping into sewer network has already been taken up by MC Sonipat and this work of tapping of sewage shall be completed by 30.06.2024.

सेवा में

Regional Officer,  
Haryana State Pollution Control Board,  
Sonipat Region.

क्रमांक:- 1347

दिनांक:- 20/02/2024

विषय:-

Time bound action plan for tapping of discharge points of untreated effluent into Drain No. 6 from various villages of District Sonipat.

संदर्भ:-

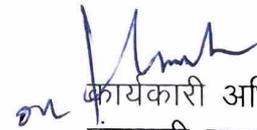
आपके कार्यालय के पत्र क्रमांक HSPCB/SR/2024/2162 दिनांक 09.02.2024 के संदर्भ में।

उपरोक्त विषय बारे, आप द्वारा संदर्भित पत्र के माध्यम से मांगी गई सूचना निम्न प्रकार से है:-

Sr No	Drain RD	Village	Quantum of untreated effluent	Likely target date of completion
1	RD 94200	Gumar Village, Ganaur	1.8375 MLD	31.12.2025
2	RD 115500	Kheri Gujjar Village, ganaur	1.225 MLD	31.12.2025
3	Point No. 1	Bhogipur village, Sonipat	1.225 MLD	31.12.2025
4	Point No. 2	Bhogipur village, Sonipat	1.225 MLD	31.12.2025

इसके अतिरिक्त गांव खेडी गुज्जर में NGT के कार्य में Micro STP/Wetland के प्रावधान के लिए Irrigation/PHED को स्थानांतरित करने बारे इस कार्यालय के पत्र क्रमांक 6035 दिनांक 15.9.2023 (साथ संलग्न) के माध्यम से मुख्य अभियन्ता, पंचायती राज, लोक निर्माण, हरियाणा, चण्डीगढ़ की सेवा में लिखा गया है तथा गांव भोगीपुर में ड्रेन में गन्दे पानी की निकासी बन्द करने के कार्य का प्राकलन तैयार करके इस कार्यालय के पत्र क्रमांक 6942 दिनांक 3.11.2023 के माध्यम से मुख्य अभियन्ता, पंचायती राज, लोक निर्माण, हरियाणा, चण्डीगढ़ की सेवा में प्रशासकीय स्वीकृती हेतु भिजवाया गया है।

संलग्न:- उपरोक्त।

  
कार्यकारी अभियन्ता  
पंचायती राज सोनीपत

पू0 क्रमांक 1348

दिनांक 20/02/2024

इसकी एक प्रति मुख्य कार्यकारी अधिकारी, जिला परिषद, सोनीपत की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

  
कार्यकारी अभियन्ता  
पंचायती राज सोनीपत



**PREVENT  
POLLUTION**

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Annexure-4

18



**FORM J**  
(See Rule 36)

Report No.:-2010

Dated - February 07, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 31<sup>st</sup> day of January, 2024 from Sh. Ravinder Yadav AEE, a sample of liquid domestic effluent of M/s 07 MLD STP, PHED, Ganaur, Sonipat, collected on 30.01.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-  
I further certify that I have analyzed the afore-mentioned sample on 31/01/2024 to 07/02/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.85	7.16	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> )
2.	Conductivity $\mu$ S/cm at 25°C	5630	1910	----	APHA 2510 B (24 <sup>th</sup> )
3.	Total Suspended Solids mg/l	198	12	20	APHA 2540 - D (24 <sup>th</sup> )
4.	B.O.D.(5 Days at 20 <sup>o</sup> C) mg/l	92	6	10	APHA 5210-B (24 <sup>th</sup> )
5.	Chemical Oxygen Demand mg/l	376	44	50	APHA 5220-B 2017 (24 <sup>th</sup> )
6.	Oil & Grease mg/l	12.8	BDL (DL=2)	10	APHA 5520-B 2017 (24 <sup>th</sup> )

The condition of the seals, fastening and container on receipt was as follow:  
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.  
Signed this on **07<sup>th</sup> day of February, 2024**

Haryana State Pollution Control Board Laboratory,  
Sector-16 A, Faridabad

*Narender Hooda*  
Board Analyst

To  
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat/ M/s 07 MLD STP, PHED, Ganaur, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 9869 - 9871

Dated: 07/02/2024

This test report relate only to the particular sample submitted for testing

*o/c*



**PREVENT  
POLLUTION**

178

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**FORM J**  
(See Rule 36)

Report No.:-2010

Dated - February 07, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 31<sup>st</sup> day of January, 2024 from Sh. Ravinder Yadav AEE, a sample of liquid domestic effluent of M/s 07 MLD STP, PHED, Ganaur, Sonipat, collected on 30.01.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 31/01/2024 to 07/02/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Greyish	Almost Colorless	-----	----
2.	Odour	Bad	Almost Odourless	-----	----
3.	Total Nitrogen mg/l	16.4	ND	-----	-----
4.	Fecal Coliform MPN/100 ml	1900	63	-----	APHA 9221-E (24 <sup>th</sup> )

The condition of the seals, fastening and container on receipt was as follow:  
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.  
Signed this on **07<sup>th</sup> day of February, 2024**

Haryana State Pollution Control Board Laboratory,  
Sector-16 A, Faridabad

Board Analyst

To  
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat/ M/s 07 MLD  
STP, PHED, Ganaur, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 9869 - 9871

Dated: 07/02/2024

This test report relate only to the particular sample submitted for testing

*o/c*